

The Prime Minister (Shri Jawaharlal Nehru): (a) Yes. Medical units generally accompany officers on tour. When medical officers and mobile health units are on tour, hill people from the neighbouring unadministered areas also come and receive medical treatment.

(b) Seventy.

(c) By air-dropping.

(d) Sixty-one.

(e) Yes. The Political officers have been arranging the supply of cloth through their appointed agents.

EXPORT OF ORES

112. Shri Deogam: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government announced on 2nd January, 1954 their policy on export of ores from Calcutta Port stating that the quota for export will remain the same as in the period from October to December, 1953; and

(b) the number of firms which were allotted export quotas before 15th January, 1954 in Calcutta and the number of firms which were allotted the same after this date mentioning the dates when the latter were given the quotas?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes.

(b) 19 firms received their quota allotments by 15-1-1954; 45 firms on 21-1-54; and 7 firms on 1-2-1954.

DOGNAILS (IMPORT)

113. Shri P. C. Bose: Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantities of Dognails (Spikes) imported from foreign countries during 1951, 1952 and 1953;

(b) the annual requirement in the country;

(c) the annual production in the country; and

(d) the difference in the prices of foreign and indigenous products?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

	Tons
(a) 1951	317
1952	80
1953	3

(b) About 1,800 tons a year.

(c) About 1,700 tons a year.

(d) Foreign Dognails are about Rs. 20 per ton costlier.

PENSION-HOLDERS OF CHANDERNAGORE

114. Shri Tushar Chatterjea: Will the Prime Minister be pleased to state:

(a) whether it is a fact that the pension-holders of Chandernagore Government who have retired after the *de jure* transfer of power, are not being given their pension;

(b) if so, the number of such persons and the total amount of money due to them annually;

(c) whether it is a fact that by the treaty of transfer between the French Government and the Government of India, the latter had assumed all rights, liabilities and obligations in the matter; and

(d) if so, why this obligation is not being discharged?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (d). The obligation cannot be fully discharged until the question of apportionment of pensionary liabilities of the former employees of Chandernagore between the Government of India and the French Government is decided. Pending decision of this question, the Government of India are authorising the grant of anticipatory pension on a provisional basis against the pension admissible under the French Pension Rules, to avoid financial hardship to the pensioners concerned.